GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:4231 ANSWERED ON:06.12.2010 IMPORT OF PULSES BY GOVERNMENT AGENCIES Singh Shri Rajiv Ranjan (Lalan);Yadav Shri Dinesh Chandra

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the responsibility to import pulses in the country has been given to the Government and semi-Government agencies;

(b) if so, the details thereof;

(c) whether these agencies are given quantum targets for import for a year;

(d) if so, the details thereof;

(e) the details of the imports of pulses during the last three years by various agencies?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JYOTIRADITYA M. SCINDIA)

(a)& (b) In order to augment domestic availability of pulses, Government encourages import of pulses under two schemes
(i) scheme for import of pulses by PSUs against reimbursement of losses upto 15% of landed cost and services charge of 1.2% of CIF value

(ii) Distribution of imported pulses by state Governments through PDS, @ 1 kg per family per month at a subsidy of Rs.10 per kg. Government has authorized the designated agencies viz. MMTC, PEC, STC, NAFED and NCCF to import pulses and supply to the State Governments.

(c)& (d) The indicative quantum of targets for the imports of pulses under the two schemes are as follows:

(i) Under the Scheme (i) listed under Para (a) upto 1.5 million tonnes of pulses are permitted to be imported by the designated agencies.

(ii) Under the Scheme(ii) listed under Para (a), the total quantity of pulses permitted to be imported was 4.00 lakh tonnes during 2009-10 which was extended upto 6.00 lakh tonnes.

(e) A statement is annexed.